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ASSAM ACT XV OF 1948

THE SOCIETIES REGISTRATION (ASSAM SECOND AMENDMENT)
ACT, 1948

(Passed by the Assembly)

[Received the assent of the Governor on the 15th October, 1948]

[Published in the *Assam Gazette* of the 20th October 1948]

An

*Act further to amend the Societies Registration Act, 1860, in its
application to Assam*

Preamble.

WHEREAS it is expedient to amend further the Societies Registration Act, 1860 (hereinafter referred to as the said Act XXI) in its application to the Province of Assam, in the manner hereinafter appearing:

It is hereby enacted as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Societies Registration (Assam Second Amendment) Act, 1948.

(2) It extends to the whole of the Province of Assam.

(3) It shall come into force at once.

Amendment
of section 13
of Act XXI
of 1860.

2. (1) In section 13 of the said Act,—

(a) after the words “as the governing body” the words “or special Committee formed to replace the governing body in respect of all matters affecting the winding up of the affairs of the Society ;” shall be inserted ;

(b) after the words “the said governing body” the words “should it not have been replaced by the aforesaid special Committee in respect of all matters affecting the winding up of the Society, or the said special Committee,” shall be inserted.

(2) After section 13 of the Act, the following proviso shall be inserted as the first proviso, namely:—

Provided that any matter decided by three-fifths of those present either in person or by proxy at any meeting of the members of the Society or of the governing body thereof or of any special Committee appointed at a General Meeting for the purpose of winding up of the affairs of a Society shall not be deemed to be a matter of dispute within the meaning of this section.

Amendment
of section 14
of Act XXI
of 1860.

3. In section 14 of the said Act, after the words “some other Society,” the words “whether registered under this Act or not,” shall be inserted.

Repeal of
the Societies
Registration
(Assam
Amend-
ment) Ordi-
nance, 1948.

4. (1) The Societies Registration (Assam Amendment) Ordinance, 1948, is hereby repealed.

(2) Any order and anything done under the said Ordinance and in force immediately before the commencement of this Act shall continue in force and be deemed to be made and done under the corresponding provisions of this Act.

Price 1 anna or 2d.